

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 07th day of March Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/903/2015

S. Vayuputhiran
9/14 Corporation Colony,
4th Street, Tondiarpet,
Chennai- 81.

....Applicant

(By Advocate: M/s. S. Anbazhagan)

Versus

1. Union of India Rep. by its
General Manager,
Southern Railway,
Chennai- 600 003;

2. The Deputy Chief Material Manager,
Loco Works Mech. Stores Depot, Southern Railway,
Aynavaram, Chennai.

3. The Deputy Chief Material Manager,
General Stores Department, Southern Railway,
Perambur, Chennai.

....Respondents

(By Advocate:M/s. R. Sathyabama)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

No representation for the applicant. Counsel for the respondents present.

2. Learned counsel for the respondents submits that reply had already been filed by the respondents. Since it does not appear to be on the case file, she produces a copy thereof. Reply statement filed by respondents 1 to 3 is taken on record.
3. On perusal, it is seen that the applicant remained unrepresented on 3.7.2018, 13.8.2018, 4.9.2018, 3.1.2019, 5.2.2019 and 26.2.2019. Further, when the matter was taken up on 5.3.2018, the counsel for the applicant confirmed receipt of the reply filed by the respondents.
4. Since the applicant has remained un-represented continuously despite having received the reply, it is clear that the applicant is not interested to prosecute the case. Accordingly, the O.A. is dismissed for default. No costs.